

SHRI SHANTARAM NAIK: If you have made some sympathetic observations we would have been satisfied.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record

*(Interruptions)***

12.18 hrs.

PAPERS LAID ON THE TABLE

[English]

Review on the working of and Annual Report of Maruti Udyog Ltd., New Delhi for 1986-87

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the table a copy each of following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

(1) A statement regarding Review by the Government on the working of the Maruti Udyog Limited, New Delhi, for the year 1986-87;

(2) Annual Report of the Maruti Udyog Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5078/87.]

Statement correcting Answer to USQ No. 1341 dt. 4.8.1987 re: Additional revenue on account of revision of coal prices and statement for delay in correcting the reply.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the table a Statement (Hindi and English versions) (i) correcting the reply given on the 4th August, 1987 to Unstarred Question No. 1341 by Shri E. Ayyapu Reddy regarding additional revenue on account of revision of coal prices by coal India Limited and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-5079/87.]

Notification under Food Corporation Act, 1964

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND

CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the table a copy of the Food Corporation of India (Staff) (Ninety Eighth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 44/FNo. EP 8-1/84 in Gazette of India dated the 16th October, 1987 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT-5080/87]

Review on the working of and Annual Reports of Bongaigaon Refinery and Petrochemicals Ltd. for 1986-87 and Lubrizol India Ltd. Bombay for 1986-87 etc

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the table--

(1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

(a) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, for the year 1986-87.

(ii) Annual Report of Bongaigaon Refinery and Petrochemicals Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5081/87.]

(b) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1986-87.

(ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5082/87]

(2) A Statement (Hindi and English versions) (i) correcting the reply given on the 18th August, 1987 to Unstarred Question No. 3479 by Shri Virdhi Chander Jain regarding Petrol Pumps in Rajasthan and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT-5083/87.]

Notifications under Central Excises and Salt Act, 1944 and Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the table--

(1) A copy of the Central Excise (Sixth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R., 782 (E) in Gazette of India dated the 15th September, 1987 under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT-5084/87].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--

(i) S.O. 986 (E) published in Gazette of India dated the 13th November, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Dutch Guilders, Pound Sterling and Swiss Francs into Indian currency or vice-versa.

(ii) S.O. 987(E) published in Gazette of India dated the 16th November, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroner into Indian currency or vice-versa.

[Placed in Library. See No. LT-5085/87.]

Notifications under Petroleum Act, 1934 Companies Act, 1956 and Monopolies and Restrictive Trade Practices Act, 1969 and Annual Report and Review on the working of National Institute of Small Industry Extension Training, Hyderabad for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the table--

(1) A copy of the Petroleum (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S. R. 591(E) in Gazette of India dated the 22nd June, 1987 under sub-section (4) of section 29 of the Petroleum Act, 1934.

[Placed in Library. See No. LT-5086/87]

(2) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1987 (Hindi and English versions) published in

Notification No. G.S.R.850(E) in Gazette of India dated the 12th October, 1987 under subsection (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. LT-5087/87]

(3) A copy of Notification No. S.O. 960(E) (Hindi and English versions) published in Gazette of India dated the 28th October, 1987 directing that the provisions of section 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal for the increase in the production of any goods or the provision of any services which are meant exclusively for export outside India and or which relates to an undertaking established or proposed to be established in a free trade zone, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act 1969.

[Placed in Library. See No. LT-5088/87]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1986-87 along with Audited Accounts.

(ii) A Statement (Hindi and English versions), regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1986-87.

[Placed in Library. See No. LT-5089/87]

Review of the working of and Annual Report of Hindustan Antibiotics Ltd. Pimpri, Pune for 1986-87.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): On behalf of Shri R.K. Jaichandra Singh, I beg to lay on the table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

(1) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1986-87.

(2) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5090/87]